

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 3702/2014
M.A. No. 202/2016

New Delhi, this the 18th day of January, 2016

**HON'BLE MR. JUSTICE SYED RAFAT ALAM, CHAIRMAN
HON'BLE MR. P.K. BASU, MEMBER (A)**

Surendra Choudhary,
Aged 31 years,
S/o Shri Hardeo Singh,
Permanent resident of V&PO Tamkor,
Distt. Jhunjhunu,
Rajasthan-331016.

Presently I.P.S. Probationer,
(66 RR Batch),
SVP National Police Academy,
Hyderabad-500052. .. Applicant

(By Advocate : Shri Ankit Goyal)

Versus

1. Union of India,
Through Joint Secretary (Administration),
Department of Revenue,
Ministry of Finance,
Personnel & Training,
North Block,
New Delhi-110001.
2. Central Board of Excise and Customs,
Through Member (Personnel & Administration),
North Block,
New Delhi-110001. .. Respondents

(By Advocate : None)

ORDER (ORAL)**By Hon'ble Mr. Justice Syed Rafat Alam**

Misc. Application No.202/2016 is preferred on behalf of the applicant whereby he has sought leave to withdraw the O.A. No.3702/2014.

2. We have heard the learned counsel for the applicant. He submits that during the pendency of the O.A., since the respondents have granted relief to the applicant vide order dated 01.10.2015, which is enclosed as Annexure A-1 to the MA, the cause of action does not survive and, therefore, the applicant is advised not to press the O.A. The application for withdrawal of the O.A. is supported by an affidavit sworn by the applicant.

3. We are, therefore, of the view that cause of action no more survives as the applicant has been granted the relief claimed in the O.A. The Misc. Application is, accordingly, allowed.

4. The Original Application stands dismissed as withdrawn.
No costs.

**(P.K. Basu)
Member (A)**

/Jyoti/

**(Syed Rafat Alam)
Chairman**